

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MADRAS BENCH**

OA 310/01519/2015

Dated Friday the 30th day of October Two Thousand Fifteen

P R E S E N T

**HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)
&
HON'BLE DR. P. PRABAKARAN, Member(A)**

M. Vijayasekar,
S/o. Marimuthu,
Iyyampalayam SO,
No.32, TVA, Nagar,
Bagampur Post – 624 002,
Dindigul Taluk,
Dindigul District.

..... Applicant

By Advocate: M/s. R. Malaichamy.

Vs.

1. Union of India,
Rep. by Director of Postal Services,
O/o. Postmaster General,
Southern Region (TN),
Madurai- 625 002;
2. Senior Superintendent of Post Offices,
Dindigul Division,
Dindigul- 624 001;
3. Inspector of Post Offices,
Kodaikanal Sub Division
@ Batlagundu- 624 202. Respondents

By Advocate : Sri K. Rajendran

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This Original Application is filed M. Vijayasekar Under Section 19 of the Administrative Tribunals' Act 1985 seeking the following relief:-

"i) to call for the records of the 2nd respondent with is made in Memo No. F1/13/13-14/MV dated 16.3.2015 and Memo No.B1/PF/MV/Dlgs/dated 23.07.2015 and set aside the same, consequent to

ii) direct the Respondents to settle all the retirement service benefits to the Applicant including pension; and,

iii) to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper."

2. The applicant worked as Sub Postmaster, Ayyampalayam SO. While he was working as Sub-Postmaster, a Charge Sheet under Rule 14 of the CCS (CCA) Rules 1965 dated 18.3.2015 came to be issued against him on the ground that he committed irregularities. He submitted written statement of defence on 07.04.2015. The disciplinary authority appointed an inquiry officer on 18.6.2015. The applicant retired from service on 31.07.2015. Subsequently, inquiry has been converted to Rule 9 of CCS (Pension) Rules 1972. While so, the applicant approached this Tribunal invoking the jurisdiction under Section 19 of the Administrative Tribunals Act seeking the relief stated supra.

3. Mr. K. Rajendran, Learned Central Government Standing Counsel accepts notice on behalf of the respondents.

Don Reddy

4. Heard Learned counsel on both sides.
5. When the O.A. came up for admission, learned counsel for the applicant submits that his client contends that if a direction is given to the respondents to complete the inquiry pursuant to the chargememo within a stipulated period.
6. Having regard to the submissions made by learned counsel for the applicant, we deem it appropriate to dispose of this O.A. by directing the respondents to conclude the inquiry and pass final orders pursuant to the charge memo dated 18.3.2015 within three months from the date of receipt of copy of the order. O.A. is accordingly disposed of. There shall be no order as to costs.